

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.320**

IA(Com.A)-252/2022

In

190/252(ND)/2022

**IN THE MATTER OF:**

Anshika Infraventures Pvt Ltd. & Anr.

**Vs.**

Registrar of Companies & Ors.

**.... APPELLANT**

**.... RESPONDENT**

**SECTION**

**U/s 252(3)**

**Order delivered on 07.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. P.B.A. Srinivasan, Adv. Akhilesh Tejpal,  
Adv. Akash Swami

For the Respondent :

**ORDER**

Heard Mr. Akhilesh Tejpal, Ld. Counsel appearing for the Petitioner. Ld. Counsel appearing for the ROC submits that she has not received a copy of the petition. The Petitioner is directed to serve a copy of the petition on Ld. Counsel for the ROC during the course of the day. The ROC shall file reply/report before the next date of hearing.

List the matter on **14.03.2023**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**